NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

Appeal No.22/252/ND/2018

IN THE MATTER OF:

Peerless Properties (P) Limited & Ors.

.. PETITIONER

SECTION:

Under Section 252

Order delivered on 22.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

For the Intervener

: Ms. Easha Kadian, Standing Counsel

Income tax Department.

ORDER

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Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the petition has already been served upon the Respondent ROC on 18.12.2017.

However, none appears for the ROC. It is the representate by the Ld. Counsel for the petitioner that the petitioner is engaged in the real estate business and 3 projects are in the pipeline and it is handling the public funds and currently, this Company is a running company. It is further represented that necessary Bank statement has also been attached reflecting various transactions for three years commencing from 28.11.2014 till the date of filing of the petition. ROC to file its observations within a period of 10 days from

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today, failing which, this Tribunal will be constrained to presume that ROC does not have any objections.

The petitioner is also directed to file additional proof, if any, in relation to establish that the Company was in operation at the time of striking off the company from the Register by ROC.

Post the matter on 13.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.1.2018